

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. IA 823/2023 In C.P.(IB)/979(MB)2020

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2023**

NAME OF THE PARTIES: - Ajay Joshi
IN THE MATTER OF
India Resurgence ARC Private Limited
V/s
Indian Steel Corporation Limited

APPEARANCES: -

FOR APPLICANT/RP : Adv. Deep Roy

FOR THE CoC : Adv. Shaheezad Kazi, Adv. Tripti Sharma
and Adv. Utkarsh Trivedi

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.823/2023: -The matter is taken up through Virtual Hearing (VC). The present application is filed by the RP of the Indian Steel Corporation Limited seeking early hearing of IA.No.929/2022, IA.No.584/2022, IA.No.1004/2022 and IA.No.1336/2022 filed by the RP under Section60(5) and Section 43(1) of the Code. The Counsel appearing for the RP submits that the said applications were listed on board on 28.02.2023, however, due to paucity of time the above applications could not be heard. He has further apprised this Bench that these are the urgent nature of IA's which are requires to be heard on priority. Considering the request of the counsel appearing for the

Parties, this Bench is satisfied. Accordingly, the date of hearing is preponed from the 18.04.2023 to 29.03.2023. Registry is directed to place these IA's on 29.03.2023. With the aforesaid observation **IA.No.823/2023 is allowed and disposed of.**

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)